

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1299  
ANSWERED ON:29.11.2011  
UTILIZATION UNDER JNNURM  
Ramasubbu Shri S.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether only a meager amount is spent under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during 2010-11;
- (b) is so, the details and the progress made under the Mission;
- (c) the reasons for non-utilisation of funds and non-completion of major projects;
- (d) whether any monitoring authority is set up for speeding up the projects/works under the scheme;
- (e) if so, the details thereof; and
- (f) the steps taken for early completion of the said projects/works?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Against the allocation of Rs.3577.92 crore for the year 2010-11 under Urban Infrastructure & Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM), an amount of Rs.1930.93 crore as Additional Central Assistance (ACA) has been released for utilization for the projects. 532 projects have been approved till 31.03.2011 with approved cost of Rs. 60528.99 crore and ACA commitment of Rs.27960.19 crore. An amount of Rs. 13254.47 crore had been released for utilization for projects till 31.03.2011.

(c): JnNURM is a reforms driven programme for planned development of identified cities. States/Cities execute a Memorandum of Agreement(MoA) with Government of India indicating their commitment to implement identified reforms. The first installment for projects sanctioned under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission(JnNURM) is released on signing of MoA. Additional Central Assistance under JnNURM is reform linked and release of second and subsequent installments of funds is subject to achievement of milestones agreed for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the Memorandum of Agreement.

As the States have not achieved all the reforms as per their commitment in the MoA, the Ministry was unable to consider release of subsequent installments of Additional Central Assistance (ACA) for the approved projects.

The Government has reviewed the position and decided on 01.12.2010 to accord approval for consideration/release of further installments of ACA after withholding 10% of the Central Share in case of UIG projects in States/ULBs where significant progress has been made in the implementation of reforms. It has been further decided that States may use their own funds to meet the balance amount and complete the ongoing projects and obtain reimbursement of the withheld amount upon completion of reforms.

An amount of Rs. 15339.17 crore has been released as ACA for utilization for the projects as on 20.11.2011.

(d) to (f): Yes, Madam. The Independent Review & Monitoring Agency (IRMA) are agencies to be appointed by the states, duly approved by the Central Sanctioning and Monitoring Committee (CSMC) of Ministry of Urban Development, for monitoring the implementation of projects sanctioned under the JnNURM so that the funds released are utilized in a purposeful and time-bound manner. The IRMAs are required to undertake desk review of project documents and make periodical site visits to each project. The projects under JnNURM are implemented by States through Urban Local Bodies (ULBs) and Parastatals. The progress of the projects is also assessed through State Level Steering Committee (SLSC), State Level Nodal Agency (SLNA) and IRMA for the State. The progress of the implementation of the approved projects is also reviewed by Government of India to further strengthen implementation of the Mission.